

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.(IB) No. 275/KB/2018  
CA (IB) No. 569/KB/2018  
CA (IB) No. 742/KB/2018  
CA(IB)No.918/KB/2018


Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 9<sup>th</sup> OCTOBER, 2018, 10:30 A.M.

Name of the Company	Supriya Rana-Vs- Hahnemann Housings & Development Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Vamila Chakraborty  
Kiboban Sarmar

Financial  
Creditor

  
7/10/2018

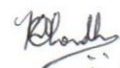
Nilanjana Palhya (Adv)  
Subramil Dey (Adv)  
Abhishek Agarwal (Adv)

Financial  
Creditor


S. Dey  
9/10/18

Anupam Das Adhikary, Adv  
Krishendu Paul Chakraborty, Adv

} For  
Mintyrajay Kumar  
Financial Creditor

  
9/10/18

~~Pranab Chakraborty } for composite debtors.~~

  
9/10/18

## ORDER

CA (IB) No.569/KB/2018 is filed by the corporate debtor for recalling the order dated 26/4/2018 and this case is fixed for hearing on today.

Nobody turned up from the side of the applicant. Applicant recalls for an order of admission hearing. This application is not required for consideration. Moreover, nobody turned up to prosecute the CA. Hence, the application is dismissed for non-prosecution. CA (IB) No.569/KB/2018 is disposed of accordingly.

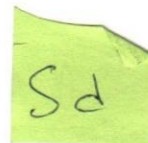
CA (IB) No.918/KB/2018 is filed by Mr. Mrityunjay Kumar who is an employee of the Indian Railways and one of the several financial creditors of the corporate debtor. Ld. Counsel appearing for Mr. Mrityunjay Kumar submits that publication was not brought to the notice of the applicant who is residing at Bihar and that the publication was made in the local dailies in West Bengal. As such, the applicant was not aware of the commencement of insolvency resolution process of the corporate debtor. Hence, delay in submission of claims is liable to be condoned.

The Resolution Professional is directed to consider the claims of the applicant in accordance with the provisions of the Code and Regulations.

In the circumstances the CA (IB) No.918/KB/2018 is disposed of.

Ld. Counsel for the Resolution Professional filed progress report. It is recorded. The final report is to be filed on or before 23/10/2018.

List the matter for hearing on 25/10/2018.



Jinan K.R.  
Member (Judicial)